

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 102 OF 2009 &
I.A. No. 201 of 2009**

Dated: 5th August, 2009

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. A.A. Khan, Technical Member**

The Mula Parvara Electric Cooperative Society Ltd. ... Appellants (s)

Versus

**Maharashtra Electricity Regulatory Commission
& Others**

... Respondent (s)

Counsel for the Appellant/ (s) : Mr. Sanjay Sen, Ms. Shikha Ohri

Counsel for the Respondent (s) : Ms. Deepa Chawan, Mr. Kiran Gandhi,
Ms. Amita Rajoria

ORDER

As pointed out by the learned counsel for the Respondent, we are not satisfied with the reasons given in the affidavit for condonation of delay. However, we deem it appropriate to adjourn the matter at the request made by the learned counsel for the Appellant to permit him to file a better affidavit giving satisfactory reasons for condonation of delay on or before 20th August, 2009, with advance copy to the other side. Accordingly adjourned.

Post the matter on **31st August, 2009.**

**(A.A. Khan)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**